

2017
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 74 - A

Dated, Calcutta, the 7th January, 2017

**From : Subhasis Dasgupta,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.**

To :

- 1) The Secretary, Bar Association, High Court, Calcutta**
- 2) The Secretary, Incorporated Law Society, High Court, Calcutta**
- 3) The Secretary, Bar Library Club, High Court, Calcutta**


Sub. : Filling up of 7 (seven) vacancies for the post of Additional District & Sessions Judge in the State of Punjab by way of Direct recruitment from amongst the eligible Advocates.

Sir,

With reference to the subject captioned above, I am directed to inform that a Notification bearing No. 198 Gaz.I/VI.F.2 dated 16.12.2016 as received from the High Court of Punjab and Haryana at Chandigarh, regarding filling up of 7 (seven) vacancies of Additional District & Sessions Judge for appointment to Punjab Superior Judicial Service by way of Direct Recruitment, has been **uploaded** in the website of the Hon'ble Court (www.calcuttahighcourt.nic.in) for information of the Members of Bar Association, Incorporated Law Society and Bar Library Club.

As such, I am to request you to inform the Members of your Bar to visit the website and do the needful accordingly.

Yours faithfully,



Registrar (Judicial Service)

2017
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 75 - A

Dated, Calcutta, the 6th January, 2017

**From : Subhasis Dasgupta,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.**

To :

- 1) The District Judge of all Districts
Including Andaman & Nicobar Islands.**
- 2) The Chief Judge, City Civil Court, Calcutta.**
- 3) The Chief Judge, City Sessions Court, Calcutta.**
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta.**
- 5) The Secretary, Judicial Department, Govt. of West Bengal.**
- 6) Director, West Bengal Judicial Academy.**

**Sub. : Filling up of 7 (seven) vacancies for the post of Additional
District & Sessions Judge in the State of Punjab by way of
Direct recruitment.**

Sir,

With reference to the subject captioned above, I am directed to inform that a Notification bearing No. 198 Gaz.I/VI.F.2 dated 16.12.2016 as received from the High Court of Punjab and Haryana at Chandigarh, regarding filling up of 7 (seven) vacancies of Additional District & Sessions Judge for appointment to Punjab Superior Judicial Service by way of Direct Recruitment, has been **uploaded** in the website of the Hon'ble Court at Calcutta (www.calcuttahighcourt.nic.in) for information of the eligible Officers of West Bengal Judicial Service who may apply subject to law laid down by The Hon'ble Supreme Court of India.

As such, I am to request you to inform the eligible and willing judicial officers to visit the said website and forward the filled in application (in prescribed format) along with requisites, if any sought for, so as to reach the Office of the undersigned on or before **11th January, 2017** for onward transmission of the same direct to the appropriate authority within the last date of receipt of application i.e. 16.01.2016 with further request to inform the Members of Bar in your judgeship.

Yours faithfully,



Registrar (Judicial Service)

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATIONNo. 198 Gaz.I/VI.F.2Dated, Chandigarh the 16/12/2016**COMPETITIVE EXAMINATION FOR DIRECT APPOINTMENT TO
PUNJAB SUPERIOR JUDICIAL SERVICE - 2017**

Applications are invited for filling up of 7 (seven) vacancies (six existing and one anticipated) for appointment to ~~Punjab Superior Judicial Service~~ by way of direct recruitment from amongst the eligible Advocates through competitive examination under Rule 7(3)(c) of Punjab Superior Judicial Service Rules, 2007 in the prescribed Application Format (**Annexure-1** page 8-9), in the pay-scale of ₹ 51,550-1,230-58,930-1,380-63,070 + allowances as admissible under the Rules. The High Court of Punjab and Haryana, Chandigarh reserves the right to alter (on either side) the number of vacancies notified.

Last date for submission of applications and eligibility in all respects for the candidates shall be **16.1.2017**.

1. PARTICULARS OF VACANCIES AND RESERVATION:

Category wise breakup of the vacancies is given below:-

| Sr. No. | Category | Total vacancies |
|--------------|---|-----------------|
| 1 | General (Sports person), Punjab <i>(Being advertised for the 2nd time)</i> <i>Anticipated vacancy of General Category is being reverted to General (Sports person) in lieu of taken it in previous recruitment process.</i> | 1 |
| 2 | Scheduled Caste Others, Punjab | 1 |
| 3 | Scheduled Caste (Sports person), Punjab <i>(Being advertised for the 2nd time)</i> | 1 |
| 4 | Scheduled Caste (Balmiki/Mazhbi Sikh), Punjab <i>(Being advertised for the 2nd time)</i> | 1 |
| 5 | Backward Class, Punjab <i>(Out of 2 vacancies 1 vacancy is being advertised for the 2nd time)</i> | 2 |
| 6 | Physically Handicapped (Persons With Disabilities), Punjab <i>(Being advertised for the 2nd time)</i> | 1 |
| Total | | 7 |

Note:-

- Candidates of General Category may apply subject to the condition that their claim will be considered only when no candidate is found eligible or qualifies under General (Sports person), Punjab category.
- The offer of appointment against anticipated vacancy will be subject to the accrual of the vacancy and decision of the High Court of Punjab and Haryana, Chandigarh to fill it.

2. AGE:-

- Candidate must have attained the age of 35 years and must not have attained the age of 45 years on the last date of submission of application i.e. **16.1.2017**.
- For SC/ST/BC candidates of Punjab State, the upper age limit is relaxable by 5 years and for Physically Handicapped (Persons With Disabilities) candidates of Punjab State the upper age limit is relaxable by 10 years.

3. ELIGIBILITY/QUALIFICATION

A candidate for direct recruitment to the service:

- (a) must be a citizen of India ; and
- (b) must have been duly enrolled as an Advocate and must have been in practice for a period not less than seven years as on the last date of submission of applications i.e. 16.1.2017;
- (c) must have passed matriculation examination with Punjabi as one of the compulsory or elective subjects or any other equivalent examination in Punjabi language, specified by the Government from time to time.

Note:-

'In-service' candidates may apply subject to law laid down by Hon'ble Supreme Court of India.

4. DISQUALIFICATION FOR APPOINTMENT:

No person shall be qualified for appointment to the Service or being in Service:

- (i) if he/she has more than one spouse living;
(Provided that the High Court of Punjab and Haryana, Chandigarh may, if satisfied that there are special grounds for doing so, exempt any person from the operation of this sub-rule).
- (ii) if he/she has been dismissed or removed from service by any High Court, Government or Statutory Body of Local Authority;
- (iii) if he/she was or is convicted for any offence involving moral turpitude or has been permanently debarred or disqualified by any State or Union Government, High Court or Union Public Service Commission or any State Public Service Commission from appearing in any examination or interview;
- (iv) if he/she, being an Advocate, was found guilty of professional misconduct under the provisions of Advocate Acts, 1961 (Central Act 25 of 1961) or other law for the time being in force.

5. EXAMINATION FEE:

The Examination Fee for SC/ST/BC/PH (Persons With Disabilities) candidates of Punjab State will be ₹ 500/- (Rupees Five Hundred only). For General/Other Category candidates it will be ₹ 1000/- (Rupees One Thousand only). The fee shall be paid by way of Demand Draft in favour of the Registrar General, High Court of Punjab and Haryana, Chandigarh payable at Chandigarh.

6. SYLLABUS AND FORMAT OF EXAMINATION:

- (i) The selection would be on the basis of written test of 750 marks and viva voce of 250 marks, to be conducted by the High Court of Punjab and Haryana, Chandigarh.
- (ii) The written test and viva-voce shall be conducted in English medium except the language paper.
- (iii) Syllabus and format of written test will be as per **Annexure-2** (page no. 10).
- (iv) Only the candidates securing 40% or more marks in each paper will be called for viva-voce. But merely securing 40% or more marks would not confer any right to be called for viva voce. The High Court of Punjab and

Haryana, Chandigarh shall have the discretion to shortlist the candidates equal to three times the number of vacancies for viva-voce. Further, no candidate will be considered to have successfully qualified the Punjab Superior Judicial Services Examination unless he/she obtains 50% marks (read 45% marks for the SC/BC/PH (Persons With Disabilities) category candidates) in the aggregate out of the total marks fixed for the written test and viva-voce. It is also made clear that no candidate will get the right to be appointed even if he/she obtains 50% marks (read 45% marks for the SC/BC/PH (Persons With Disabilities) category candidates) in the aggregate of the written test and viva-voce. However, candidates will be appointed strictly in the order of merit (category wise) in which they are placed after the result of written test and viva-voce.

7. OTHER IMPORTANT INFORMATION:

1. 'No Objection Certificate' of the employer (for those candidates who are in service) is not required at the time of applying. Candidates are directed to only intimate their employer at this stage. No Objection Certificate on the format **Annexure-3** (page no. 11) from the Competent Authority will have to be produced at the time of the viva-voce.
2. The last date for submission of application forms for the Advocates enrolled with the District/Sub-Divisional Bar Associations of Punjab, Haryana and U.T., Chandigarh is **16.1.2017 upto 5.00 pm**. All such Advocates will submit the application forms in the office of District and Sessions Judges concerned on or before the last date i.e. **16.1.2017 upto 5.00 pm**. Ld. District & Sessions Judge must forward the same immediately to Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh, mentioning the date of receipt of each application.
 - > All others will send/submit the application forms directly to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh in an envelope superscribed as "**Application for the post of Additional District Judge in the State of Punjab**" on or before **16.1.2017 upto 5.00 pm**. Incomplete applications and applications received after **16.1.2017** shall not be entertained.
3. The reservation and eligibility for SC/ST/BC/PH (Persons With Disabilities) candidates shall be admissible in accordance with the Policy/Rules/Instructions issued by the Government of Punjab from time to time.
4. The benefit of reservation is admissible only to bonafide domiciles/residents of State of Punjab.
5. The candidates belonging to Backward Classes apart from Backward Class certificate are also required to attach a declaration **Annexure-4** (page no. 12) that no change occurred in their status and they do not fall in the section of creamy-layer as per Govt. letter No. 10/9/2009-RCI/62 dated 08/1/2010.
6. A candidate can claim reservation under the **Sports Person category** in accordance with the Punjab Recruitment of Sportsman Rules, 1988 which inter alia, provides only if:

He/she belongs to State of Punjab; and

- a) He/she has won National Championship in team or individual events while representing the State of Punjab in such sports events as have been conducted by such respective National Federations as are affiliated to the Indian Olympic Association; or
- b) He/she has won National Championship in team or individual events which are organized by the Indian Olympic Association; or



c) He/she has won first, second or third position in team or individual events and/or he/she has won Gold or Silver or Bronze Medal, at International Sports meets, conducted by International Federations affiliated to the International Olympic Committee or by the International Olympic Committee itself.

- If candidate belongs to Sports Person, Punjab Category, an attested copy of Gradation Certificate strictly in accordance with the Punjab Sportsman Rules, 1988 issued by the competent authority should be attached with the application form.
- Director Sports, Punjab is the competent authority to issue Sports Gradation Certificate and any other Sports Certificate issued by any other authority will not be accepted a valid Certificate for claim of reservation under the Sports Person, Punjab Category.
- Applicants claiming reservation under Sports Person, Punjab Category must submit Punjab Resident Certificate from the competent authority, failing which would result in cancellation of their candidature.

7. The decision of the High Court of Punjab and Haryana, Chandigarh regarding the eligibility of the candidates for admission to the examination shall be final.
8. Success in the examination does not confer any right to appointment unless the Government in consultation with the High Court of Punjab and Haryana, Chandigarh is satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment.
9. Candidates shall attached the self attested copies of requisite certificates alongwith the Application Form.
10. The original certificates alongwith the self attested copies will also have to produce at the time of viva-voce.
11. Candidates should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission to the examination will be purely provisional subject to the fulfillment of eligibility criteria of age, educational qualification, nationality etc. as per relevant Rules and Instructions issued by the Government from time to time. If on verification at any stage, it is found that they do not fulfill any of the eligibility conditions, their candidature will be canceled. If any of their claims is found to be incorrect at any stage, they shall also render themselves liable to disciplinary action by the High Court of Punjab and Haryana, Chandigarh.
12. No claim that an application form has been lost or delayed in the post office / courier service will be considered nor any representation against its rejection due to late receipt will be entertained.
13. All communications in respect of the applications should be addressed to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh and should contain the following particulars:-

Name of examination:
 Month and year of examination:
 Roll No. (if communicated to the candidate)
 Name of the candidate:
 Father's Name:
 Address as given in the application form:

Communications not containing these particulars shall not be attended to. Envelopes containing correspondence with the High Court of Punjab and

Haryana, Chandigarh concerning this examination should always carry the words "**Punjab Superior Judicial Service Examination- 2017**".

14. Each application must also be accompanied by:-
 - a) Three recent and identical passport size photographs, duly signed by the candidate and attested by a Gazetted Officer (one to be pasted on the top right hand corner of the application form and others to be tagged with the application form).
 - b) Two character certificates from two respectable persons, (one of which must be issued by the President/Secretary of the Bar Association where the candidate is practising).
15. Instructions to the candidates for the written test are enclosed as **Annexure-5** (page 13).
16. The category of reservation and all other information once filled in the application form, shall not be allowed to be changed.
17. No travelling expenses or allowances will be payable to any candidate for appearing in written test/viva-voce. However, the Scheduled Caste candidates, if called for written test/viva-voce shall be entitled for travelling allowance, as per relevant instructions of the Punjab Government.
18. Any other terms and conditions not specifically mentioned above shall be governed in accordance with the Punjab Superior Judicial Service Rules, 2007 and instructions issued by the Government from time to time.
19. All announcements/information regarding this recruitment process will be notified on the official website of this Court i.e. www.highcourtchd.gov.in. All the candidates are advised to regularly visit the website in their own interest. High Court of Punjab and Haryana, Chandigarh shall not be responsible for missing or non-receipt of any information on account of his/her failure to checkup with the official website from time to time.

8. HOW TO APPLY:

Any person, who fulfills the above said conditions, may apply to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh in an envelope superscribed as "**Application for the post of Additional District Judge in the State of Punjab**" ~~on or before 16.12.2017 upto 5.00 pm~~. Application Form should be got typed and completed.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.


16.12.2016
**REGISTRAR (RECRUITMENT)
FOR REGISTRAR GENERAL**

Annexure-1

**APPLICATION FOR THE POST OF ADDITIONAL DISTRICT & SESSIONS JUDGE
IN THE STATE OF PUNJAB.**

1. Please read the notification carefully before filling the application form
2. No column be left blank.

- i) Name :
(In Block Letters)
- ii) Father's/Husband's Name:
- iii) Nationality :
- iv) Date of Birth :
(Self attested copy of Matriculation or equivalent examination certificate to be attached.)
- v) Actual age as on **16.1.2017** i.e. _____ years _____ months _____ days
- vi) Academic qualifications, with distinctions attained, if any (Self attested copies of relevant certificates to be attached).

Paste your
recent attested
passport
size photograph
here

Detail of Academic Qualifications

| Sr. No. | Year | Examination | Percentage of Marks | Name of Board/ University |
|---------|------|-------------|---------------------|---------------------------|
|---------|------|-------------|---------------------|---------------------------|

- vii) Date of enrollment as an Advocate:
(Attach self attested copy of Enrollment Certificate under the Advocates Act.)
- viii) Details of practice as an Advocate.
(Attach certificate of experience at the Bar issued by the President/Secretary of the Bar concerned and counter signed by the District Judge in case of District and Sub-Division Bar. In the case of candidates practising in the High Court, no counter signatures are necessary.)
- ix) Are you in Government Service. Yes / No
If yes, give the following details:
- | Name of Department | Post held | Post held since | Remarks |
|--------------------|-----------|-----------------|---------|
|--------------------|-----------|-----------------|---------|
- x) In case the candidate has remained out of practice for some time after passing law, he/she must give detail of the activities performed during the said period.
- xi) Give details of fee:-
Name of the Bank _____
Bank Draft No. _____ dated _____ Amount _____
- xii) Complete Postal Address (In Block Letters),
(mentioning Post Office, Sub-Division, District, State and PIN Code).
a) Permanent:
b) Present:
c) E-mail address, if any:
(Please ensure that the E-mail is active)
d) Mobile Number, if any:
e) Landline Number, if any:
- xiii) (a) Are you married?:
(b) If the answer to (a) is 'Yes', Do you have more than one living spouse?

- xiv) (a) Have you passed matriculation examination with Punjabi as one of the compulsory or elective subjects or any other equivalent examination in Punjabi language, which may be specified by the Government from time to time. **Yes/No.**
- (b) If the answer to (a) is 'Yes', attach self attested copies of the relevant certificate(s).
- xv) (a) State the category under which application is being filed: _____
- (b) Whether self attested copy of category certificate attached: **Yes/No.**
- xvi) Are you a bonafide domicile of State of Punjab? **Yes/No** (In case candidate claims reservation as SC/ST/BC/PH (Persons With Disabilities) candidate, he/she must furnish domicile certificate issued by the State of Punjab).
- xvii) Have you ever been convicted by any Court of law? If yes, give details of the case and mention the punishment/sentence awarded, if any. Copy of the judgment be also attached.
- xviii) Whether any criminal case is pending/registered against you? If yes, give complete details of the case and its present status.
- xix) Whether you have ever been suspended, discharged, removed, terminated or dismissed from service by the Central or the State Government or the Boards or Corporation? If 'Yes', give details and mention reasons/ circumstances of such dismissal etc.
- xx) The candidate may furnish any other information in support of his/her candidature (e.g. membership of Professional Societies, conferences/ seminars attended, papers published and annual professional income).
- xxi) The candidate shall attach the details of Court cases conducted by him/her preferably of last two/three years to fortify his/her claim of having been in active practice.
- xxii) Are you an Income Tax assessee. If yes, since when? (Candidate shall attach income tax return of atleast three years preceding the issuance of present notification). In case of non income tax assessee, the candidate shall give year wise details of his/her income during the last three years.
- xxiii) Whether two recent duly attested passport size photographs are attached? _____.
- xxiv) Whether list of attached documents is enclosed? _____.

Declaration

- (I) I hereby declare that all the statements made in this application form above are true and correct to the best of my knowledge and nothing has been concealed or misrepresented. In the event of any information being found false/incorrect/ concealed or misrepresented at any stage, my candidature shall be liable to be cancelled and I shall also be liable for appropriate legal action including dismissal, removal etc. even after appointment.
- (II) I have perused and accepted the Terms and Conditions mentioned in the Notification as well as in the Annexure 2 to 5.

Place: _____
Date: _____

(Signature of the Candidate),
(In Full)
with address for correspondence.

(Thumb impression of the candidate)
I.T.I. (for male) / R.T.I. (for female)

Annexure-2**SYLLABUS FOR WRITTEN TEST FOR DIRECT RECRUITMENT OF ADDITIONAL DISTRICT & SESSIONS JUDGES IN THE STATE OF PUNJAB.****CIVIL LAW-I**

1. Indian Contract Act, 1872
2. Code of Civil Procedure, 1908
3. Registration Act, 1908
4. Specific Relief Act, 1963
5. Transfer of Property Act, 1882
6. Limitation Act, 1963

CRIMINAL LAW

1. Indian Penal Code, 1860
2. Narcotic Drugs and Psychotropic Substances Act, 1985
3. The Prevention of Corruption Act, 1988
4. Code of Criminal Procedure, 1973
5. Indian Evidence Act, 1872

CIVIL LAW-II

1. Constitutional Law
2. Interpretation of Statutes
3. Hindu Law
4. Rent Law

(LANGUAGE PAPER) (MEANT FOR PUNJAB)

1. English (Consisting of Essay and Precis)
2. Punjabi (Consisting of Essay and Precis)

PAPER-V (GENERAL KNOWLEDGE)

Objective type multiple choice 100 questions.

FORMAT OF THE WRITTEN TEST (PUNJAB)

| | | | |
|----|---|---------|---------------------------------------|
| 1. | <u>PAPER I</u> Subjective/narrative type questions | 3 hours | 200 marks |
| 2. | <u>PAPER II</u> Subjective/narrative type questions | 3 hours | 200 marks |
| 3. | <u>PAPER III</u> Subjective/narrative type questions | 3 hours | 200 marks |
| 4. | <u>PAPER IV</u> English (Consisting of Essay and Precis) Punjabi (Consisting of Essay and Precis) | 3 hours | 100 marks (50 marks) (50 marks) |
| 5. | <u>PAPER V</u> General knowledge 100 Objective type multiple choice questions | 2 hours | 50 marks |
| | | Total | ----- 750 marks ----- |

Note:- "Keeping in view the number of applications received, the High Court of Punjab and Haryana, Chandigarh may hold a preliminary examination for short listing the candidates, consisting of objective type questions from the syllabus as prescribed for the written test."

"NO OBJECTION CERTIFICATE"

(To be issued by the Head of the Department in case the candidate is serving in any Government Departments/Semi-Government Departments or in any Corporations/ Boards)

No. _____

Dated: _____

It is certified that Shri/Ms. _____ Son/Daughter of Shri _____ is serving in this office and the undersigned has no objection if he/she appears in the test for the post of 'Additional District & Sessions Judge', in the State of Punjab. The service particulars of the candidate are as under:-

1. Department/Office where employed: _____
2. Date of initial appointment: _____
3. Date of present employment: _____
4. Total length of service: _____
5. Present Designation: _____
6. Pay Scale: _____
7. Regular/Temporary/Ad-hoc/ Deputation/Transfer basis (please Specify) _____
8. If on deputation/transfer, give details of the parent office and information about his lien etc. _____
9. Lien retained on any post. If yes, Give details _____
10. Whether any department proceedings Initiated or likely to be initiated or Minor/major punishment imposed?
If so, give details. : _____
11. Any other relevant information: _____

Dated: _____

Signature of the Authority

Designation: _____

Seal

FORM OF DECLARATION REGARDING BACKWARD CLASS STATUS

I, _____ S/o D/o Sh. _____
R/o _____ belong to
backward class (_____ Caste) which has been declared as
backward class by Govt. of Punjab. That no change occurred in my previous
status and I do not fall in the section of creamy layer as per Punjab Govt. letter
No. 1/41/93 RC1/459 dated 17/1/1994 and No. 10/9/2009 RC1/62 dated
8/1/2010.

Signature of Candidate

Instructions for the Candidates

All the candidates are directed to observe the following instructions strictly at the time of written test:

- a) Candidates shall read all the instructions printed on the answer-sheet and question paper and instructions incorporated hereunder carefully and comply with the same strictly. Disobedience may lead to disqualification.
- b) No candidate will be admitted to the examination unless he holds a certificate of Admission/Admit Card from the High Court of Punjab and Haryana, Chandigarh.
- c) No candidate will carry any paper, note-book, writing material, help book having any nexus with the examination. Possession of a mobile phone or any other electronic device in the examination hall is also strictly prohibited.
- d) No candidate will write his roll number at a place other than the one prescribed on the answer-sheet.
- e) Any mark including any religious mark on the answer-sheet, whereby an answer-sheet can be identified to be of a particular candidate, is prohibited. Highlighting/underlining of the answers would also be deemed to be identification marks, which will entail disqualification.
- f) Candidates are required to attempt questions in the same order in which they are in the question paper.
- g) Candidates will not talk to each other during the course of the examination.
- h) No candidate will be permitted to leave the examination room before half time of the examination. Half time of the examination will be indicated with the ringing of a bell.
- i) The answer-sheet of the candidate using unfair means will be confiscated and such candidate will stand disqualified. In case of copying, the Invigilator will bring the factual position to the notice of the Floor Incharge, and Floor Incharge will bring the matter to the notice of the Block Incharge, whose decision will be final.
- j) Canvassing in any form or at any stage shall be considered a disqualification.